

**CA NO. 13/2016**  
**IN**  
**CP NO. 128(ND)/2015**  
**RT No.12/2016**

M/s JST Transformateurs SAS

...Petitioner

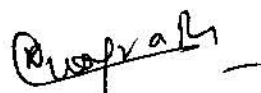
Versus.

M/s JST Stesalit Transformers Pvt. Ltd. & Ors.

...Respondents

Present:- Mr.Rohan Mittal, Advocate for Mr. Ashim Sood,  
Advocate for petitioner.  
Mr.Saurabh Dalal, Advocate for respondents No. 2 & 3.

Adjournment is requested on behalf of the petitioner on the ground that arguing counsel who was to come from Delhi was stuck up there because cases fixed for 12<sup>th</sup> and 13<sup>th</sup> of December, 2016 both in the Hon'ble High Court of Delhi and Hon'ble Supreme Court of India have been shifted to 14.12.2016. The matter is now adjourned to 12.01.2017 for arguments on the application under Section 45 of the Arbitration and Conciliation Act, 1996. It is made clear that no request for further adjournment shall be entertained. In case of extreme urgency, the matter may be adjourned for one or two days time only because there is a time frame for disposal of the company petitions.

  
(Justice R.P. Nagrah)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

December 14, 2016  
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